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## PART IV

### Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

#### HOME DEPARTMENT NOTIFICATION

The 18th September 1943

No. 26618-Poll. (C).—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor  
W. W. DALZIAL

Chief Secretary to Government

New Delhi, 17th July 1943

No. 276-I.-C.(7)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. *Short title and extent*—(i) This Order may be called the Raw Cinematograph Film (Control of Distribution) Order, 1943.

(ii) It extends to the whole of British India.

2. *Definitions*—In this Order, unless there is anything repugnant in the subject or context,

(a) "Raw film" means all kinds of unexposed 35 mm. motion picture film including negative and positive raw films and sound negatives.

(b) "Film" means a finished motion picture produced for exhibition and includes feature films and trailer films whether shown for entertainment or otherwise.

(c) "Licensing Authority" means the Central Government or any officer or person appointed by the Central Government to perform the duties of the licensing authority.

(d) "Producer" means a person who produces a film and under whose name the completed film is released and screened.

(e) "Re-printer" means a person who prepares copies of completed films from negatives of such films.

(f) "Form" means a Form appended to this Order.

3. *Registration of sellers*—(i) Every person who wishes to sell or otherwise dispose of raw film shall make an application in duplicate for registration in Form A to the Licensing Authority.

(ii) The Licensing Authority, if he sees fit, shall grant a Registration Certificate in Form B.

(iii) The Licensing Authority may at any time during the currency of the registration certificate rescind the certificate without notice by order in writing to the certificate holder.

4. *Prohibition of sale except by registered persons*—

(a) No person other than a person registered under clause 3 shall sell or otherwise dispose of raw film.

(b) No person registered as aforesaid shall sell or otherwise dispose of raw film except against a licence in Form E or Form F issued by the Licensing Authority under Clause 6.

5. *Prohibition of use, purchase and acquisition except under valid licence*—No producer or re-printer shall use, purchase or otherwise acquire raw film for producing a film or for taking copies of films or for any other purpose except under a licence issued by the Licensing Authority in Form E or Form F as the case may be.

6. *Application for permission to purchase, acquire or use raw film*—(a) A producer or re-printer wishing to purchase or otherwise acquire or use raw film shall apply to the Licensing Authority in Form C or Form D as the case may be.

(b) The Licensing Authority, if he sees fit, shall issue a licence in Form E or Form F, as the case may be, stating the quantity of each kind of raw film which may be purchased or otherwise acquired or used.

7. *Submission of return of stocks and maintenance of accounts, etc.*—Every person carrying on any kind of business in or who is a consumer of raw film shall:

(a) submit monthly to the Licensing Authority so as to reach that officer on or before the 15th day of each month beginning with the 15th August 1943 a true return in Form G or in Form H as the case may be, of the stock of raw film in his possession at the end of the last day of the preceding month.

(b) keep such books, accounts or other records relating to raw film as the Central Government or any other officer authorised by it in this behalf may direct.

8. *Supply of information, inspection, search, etc.*—The Central Government or any officer authorised by it in this behalf may, if it or he has reason to believe that any person has contravened, is contravening or is likely to contravene any of the provisions of this Order,—

(a) require any person to give such information in his possession with respect to any business in raw film carried on by that or any other person as it or he may demand.

(b) inspect or cause to be inspected any books or documents belonging to or under the control of any such person, and

(c) enter and search, or authorise a police officer not below the rank of sub-inspector to enter and search any premises which in the opinion of the Central Government or authorised officer is being used for such business.

9. *Effect of non-supply of information*—If any person with intent to evade the provisions of this Order, refuses to give any information lawfully demanded from him under clause 8 or cancels, destroys, mutilates or defaces any book or other document, he shall be deemed to have contravened the provisions of this Order.

10. *Contracts varied by the Order*—The provisions of this Order shall have effect notwithstanding anything to the contrary in any contract whether entered into before or after the commencement of this Order.

11. *Saving*—Nothing in this Order shall apply to sale, disposal, purchase, acquisition or use of raw film in quantity not exceeding one hundred feet at a time by any person other than a producer or re-printer.

#### RAW CINEMATOGRAPH FILM (CONTROL OF DISTRIBUTION) ORDER, 1943

FORM A

[See clause 3(i)]

#### APPLICATION FOR REGISTRATION

(To be submitted in duplicate to the Licensing Authority.)

No. .... Date .....

1. Name & Address of Applicant

2. Present stocks of raw film:

Picture Negative

Sound Negative

Picture Positive

3. Estimated quantity of raw film which applicant expects to import during the period ..... to .....

4. Estimated quantity of raw film which applicant expects to make available for sale during the period ..... to .....

5. Supplies of raw film made during the previous 12 months (details overleaf).

I hereby certify that the contents of this application are true to the best of my knowledge and belief.

Signature of Applicant.

Date .....

Place .....

Name and address of film producers and reprinters to whom applicant supplied raw film during the previous 12 months, quantity and type of film.

Name	Address	Quantity
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FORM B  
[See clause 3(ii)]  
REGISTRATION CERTIFICATE

Date.....  
Place.....

Reference his/their application No. \_\_\_\_\_ Serial No. \_\_\_\_\_  
dated \_\_\_\_\_ Mr./Messrs. (Name and address)

\_\_\_\_\_ is/are hereby registered a person authorised to sell or otherwise dispose of raw cinematograph film under the "Raw Cinematograph Film (Control of Distribution) Order, 1943."

Signature of Licensing Authority.  
Note—This certificate may be rescinded at any time without notice by an order in writing of the Licensing Authority.

FORM C  
[Clause 6 (a)]

APPLICATION FOR FILM PRODUCTION LICENCE

(Application must be made by the Producing Company or Film under whose name the completed film(s) will be released and screened.)

Picture Name(s)	Language	Footage already consumed			Footage to complete			Monthly Footage required			Final Language
		Neg.	Sound	*Pos.	Neg.	Sound	*Pos.	Neg	Sound	*Pos.	

\*The footages of Positive for Daily Rushes and Re-recording purposes should be stated. For copy-making purposes a separate application must be made for 35mm. Positive Film allotment.

Name, Language and License Number of any other pictures which the applicant has already been licensed to produce and which are still incomplete should be stated.

Applicant's total stock in feet on date of Unexposed 35 mm. Motion Picture Film should also be stated.

Picture Negative..... Feet  
Sound Recording Film..... Feet

(Required only when making first application.)

Name of Applicant

Date.....  
Place.....

Applicant should state below details of all productions made, released and screened in his name since 1st January 1938

Date of release	Picture Name	Language	Footage Consumed			Censure Certificate No., Date and censored Length
			Neg.	Sound	*Pos.	

The total footage of Positive Film consumed for all purposes including copy-making should be stated.

(To be signed by Proprietor or Principal officer under a declaration that all the information given is correct to the best of his knowledge and belief.)

Date.....  
Place.....

Name of applicant

FORM D  
[Clause 6(a)]

APPLICATION FOR 35 MM. POSITIVE FILM  
(For making copies of completed films)

(Application to be made by owner of Negative Rights)

The complete requirements of the applicant for three calendar months from the date of application should be given below

Production License No. (if any)	Picture Name(s)	Name of producing Company	Censor Certificate No., Date and Certified Footage	No. of Copies made	No. of copies required next three months	Positive Footage required
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Total footage required for 3 months

Total stock of Unexposed 35 mm. Positive Film held on date..... feet.

(To be signed by Proprietor or Principal Officer under a declaration that all the information given is correct to the best of his knowledge and belief.)

Date.....  
Place.....

Applicant

FORM E  
[Clause 6 (b)]

FILM PRODUCTION LICENCE

Film Production Licence No.....  
Name of Company or Firm.....  
Licensed to produce picture title.....  
Language.....  
Maximum Final Length.....feet.

FORM F

[Clause 6 (b)]

LICENCE FOR PURCHASE OF 35 MM. POSITIVE FILM

(for making copies of completed films)

Name of Company or Firm.....

	Monthly			To Totals of		
	Neg.	Sound	*Pos.	Neg.	Sound	Pos.
Unexposed Film Allotment (feet) for months of .....to..... inclusive.						

Unexposed Film Allotment (feet) for months of .....to..... inclusive.

Monthly	Total
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\*For Daily Rushes and Re-recording  
NOTE—This Licence does not guarantee full supply of the quantities of unexposed film stated, supply in part or whole being conditional on the availability of the necessary supplies.

Licensing Authority

Date.....  
Place.....

NOTE—This allotment does not guarantee full supply of the quantities of Unexposed Film stated, supply in part or whole being conditional on the availability of the necessary supplies.

Licensing Authority

Date.....  
Place.....

**FORM G**  
[Clause 7 (a)]

Month of \_\_\_\_\_  
RETURN OF CONSUMPTION OF 35 MM. RAW FILM PURCHASED FOR PRODUCTION PURPOSES

Name and address \_\_\_\_\_

Production License Number	Picture Name(s)	Footage consumed during month		
		Neg.	Sound	*Pos.
Total consumed				

Opening stock first day of month \_\_\_\_\_  
Receipts during month from \_\_\_\_\_  
" " " " \_\_\_\_\_  
" " " " \_\_\_\_\_  
Total available stock \_\_\_\_\_  
Deduct total consumed \_\_\_\_\_  
Balance stock \_\_\_\_\_

(\*For Dally Rushes and Re-recording purposes)  
NOTE—Receipts from all sources must be stated.  
(To be signed by Proprietor or Principal Officer under a declaration that the statement is full and correct).  
Date..... Proprietor/Principal Officer  
Place.....

**FORM H**  
[Clause 7 (a)]

Month of \_\_\_\_\_  
RETURN OF CONSUMPTION OF 35 MM. UNEXPOSED POSITIVE FILM PURCHASED FOR COPY-MAKING

Name and address \_\_\_\_\_

License No.	Picture Name(s)	No. of copies made	Positive footage consumed
Total consumed			

Opening stock first day of month \_\_\_\_\_ feet  
Receipts during month from \_\_\_\_\_  
" " " " \_\_\_\_\_  
" " " " \_\_\_\_\_  
Total available stock \_\_\_\_\_  
Deduct total consumed \_\_\_\_\_  
Balance stock \_\_\_\_\_

NOTE—Receipts from all sources must be stated.  
(To be signed by Proprietor or Principal Officer under a declaration that the statement is full and correct).  
Date..... Proprietor/Principal Officer  
Place.....

New Delhi, 17th July 1943

No. 276-I.C. (21)/43—In exercise of the powers conferred by sub-sule (2) of rule 81 of the Defence of India Rules and in modification of notification of the Government of India in the Department of Commerce, No. 276-I.C. (1)/42, dated the 16th May 1942, as amended by notification No. 276-I.C. (6)/42, dated the 15th August 1942, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order shall be called the Cinematograph Film (Footage Control) Order, 1943.

(2) It shall extend to the whole of British India.

(3) It shall come into force at once.

2. No person shall produce or cause to be produced any film or trailer which—

(i) is intended to advertise any cinematograph film ;

(ii) is in the nature of an advertisement for or is intended to give publicity to any article intended for consumption, use or sale in any part of British India.

3. No person shall exhibit or cause to be exhibited in any one show for public entertainment a total length of film exceeding 14,500 feet. This shall include:—

(1) a feature film not exceeding 11,000 feet in length ;

(2) one or more propaganda films the total length of which is not less than 2,000 feet. After the 14th September 1943 these films shall be "approved films" as defined in rule 44-A of the Defence of India Rules :

Provided that a lawfully produced feature film of a length greater than 11,000 feet can be shown, and, if this is done, the total length of film shown at the performance can exceed 14,500 feet by the same amount by which the length of the feature film exceeds 11,000 feet.

4. This notification is not in supersession of notification of the Government of India in the Department of Commerce No. 276-I.C. (1)/42, dated the 16th May 1942, as amended by notification No. 276-I.C. (6)/42, dated the 15th August 1942.

H. M. PATEL  
Deputy Secretary

**DEPARTMENT OF SUPPLY AND TRANSPORT**  
NOTIFICATION

The 21st September 1943

No. 7554-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
B. MUKERJI

Deputy Secretary to Government

Bombay, 4th September 1943

No. 34-Tex.(15)/43—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control)

Order, 1943, and with the sanction of the Central Government, I hereby authorise the officers mentioned below to sign exemption and other orders under the Control Order on my behalf:—

(1) Mr. T. S. Ramaswami, Assistant Secretary to the Government of India, Department of Industries and Civil Supplies, Office of the Textile Commissioner, Bombay.

(2) Mr. G. N. K. Iyer, Assistant Commissioner, Department of Industries and Civil Supplies, Office of the Textile Commissioner, Bombay.

M. K. VELLODI  
Textile Commissioner

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

*The 15th September 1943*

**No. 19833-Com.(C).**—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

#### REGISTRATION OF ACCOUNTANTS

*New Delhi, 21st August 1943*

No. 1-A(4)/43—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In rule 16 of the said Rules, to sub-rule (1) the following words shall be added, namely:—

“ provided that if the Central Government is satisfied that the annual fee was not paid by reason only of the transfer of the name of a person from the Indian Register to the Burma Register of Accountants, arrears on account of the annual fee shall not be required to be paid, and if paid may be refunded. ”

K. G. AMBEGAOKAR  
Dy. Secy. to the Govt. of India

*The 17th September 1943*

**No. 19361-Com.(C).**—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

*New Delhi, 25th August 1943*

No. L-3038—In exercise of the power conferred by sub-section (3) of section 5 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Central Government is pleased to fix four rupees as the rate of the Emigrant Labour Cess to be levied in respect of the entry into Assam of each assisted emigrant for the year commencing on 1st October 1943 and ending on 30th September 1944.

D. S. JOSHI  
Dy. Secy. to the Govt. of India

*The 22nd September 1943*

**No. 20230-Com.(C).**—The following notification issued by the Central Boilers Board is republished for general information.

By order of the Governor  
J. E. MAHER  
Secretary to Government

*New Delhi, 1st September 1943*

No. A.907—In exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (V of 1923), the Central Boilers Board directs that the following further amendment shall be made in the Indian Boiler Regulations 1924, the same having been previously published as required by sub-section (1) of section 31 of the said Act namely:—

The regulation 129 of the said Regulations, for the second sentence, the following sentence shall be substituted, namely:—

“ The discharge from the feed check valve or from the internal feed pipe (if provided) shall be above low water level.”

W. G. LAMARQUE  
Secretary, Central Boilers Board